GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:981
ANSWERED ON:01.03.2011
CHARGESHEET AGAINST MHA EMPLOYEES
Danve Shri Raosaheb Patil;Pratap Narayanrao Shri Sonawane;Ram Shri Purnmasi

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a chargesheet has been filed against certain employees of the Ministry of Home Affairs and two computer companies for causing losses to the exchequer in procurement of computers and peripherals;
- (b) if so, the details thereof;
- (c) whether similar irregularities have been reported in the procurement of certain other items wherein allegedly some articles were sourced at more then the Maximum Retail Price;
- (d) if so, the details of the action taken in the matter; and
- (e) the steps taken to bring in transparency in the procedures for procurement of items and to purchase such items from the Kendriya Bhandar?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): Sanction for prosecution of three officials of Departmental Accounts Organization of MHA, which comes under Department of Expenditure, has been issued by the Office of Controller General of Accounts, New Delhi.
- (c) & (d): An instance of procurement of tube lights in the year of 2008-09 and April, 2009 at more than MRP was noticed. In the particular case the contract was awarded to L-I firm on the basis of open tender but it had charged excess amount for the said period which amounted to Rs. 17,226/-. This amount has since been recovered from the supplier and deposited into the Government account.
- (e): In order to ensure that there is no recurrence of any supplier quoting rate which is higher than the MRP, it is being specifically mentioned in the further tenders that the rate of the item including taxes should not exceed the MRP and in case, it is subsequently found that the firm has supplied the items at higher rates, then the excess amount shall recovered. In so far as the issue of purchase of items from Kendriya Bhandar (KB) is concerned, after issuance of new General Financial Rules (GFR), 2005, the special dispensation to KB/NCCF stood withdrawn from 1st July, 2005 vide Deptt. of Expenditure O.M. No. 1/12/E.II (A)/94 dated 29TH July, 2005. However, some purchases are being made from KB/NCCF from time to time as per DoPT's O.M. No. 14/12/94-Welfare(Vol.III) dated 5th July, 2007 wherein Ministries/Departments are permitted to make purchases at their discretion of all items required for office consumption upto Rs. one lakh under GFR 145 & 146. Kendriya Bhandar is also associated in the tender process in MHA.